

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 202
IB-160/ND/2023
RA-27/2024

IN THE MATTER OF:

Vardhman Yarns and Threads Ltd. ... Applicant/Petitioner

Versus

Knitcraft Apparels International ... Respondent
Pvt. Ltd.

Under Section: 9 of IBC, 2016

Order delivered on 18.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Jyotsna Sharma, Adv. Divyansh Sharma

For the Respondent : Adv. Keshri Kumar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-27/2024:-The Ld. Counsel appearing for the CD i.e.Knitcraft Apparels International Pvt. Ltd. handed over the demand draft for Rs. 15 lacs to the Ld. Counsel for the Petitioner and submitted that the CD would also make the balance payment in terms of the settlement. We are sanguine that from today onwards, the Corporate Debtor would pay other installments as per the approved schedule. In the wake, **the RA-27/2024 is disposed of.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)